IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

(IB)-338/ND/2017

In the matter of:

M/s. Maktech. Auto (P) Ltd.

Vs.

Union of India & Anr.

... PETITIONER

.. RESPONDENT

SECTION:

Under Section 252

Order delivered on 17.10.2017

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor

: Mr. Mohit Kumar Gupta, Advocate

For the Respondent/Corporate Debtor: -

For the R.D (N)

: Mr. Manish Raj, Co. Prosecutor

ORDER

Learned Counsel for the petitioner is present. Ld. representative for the RD/ROC is also present and takes notice of the petition filed and seeks some time to file reply to this petition. 4 weeks time is granted for this purpose. Respondent to serve a copy of the reply in advance to the petitioner. Petitioner will file its rejoinder, if any, within a period of two weeks thereafter.

List on 29.11.2017.

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit 17.10.2017